

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. O.A. 15 of 1996.

Date of order: 04.01.1996.

Present : Hon'ble Dr. B.C.Sarma, Administrative Member.

Hon'ble Mr. Paritosh Dutta, Judicial Member.

RAM CHANDRA SAHA & ORS

VS.

UNION OF INDIA & ORS.

We have heard both the parties. Respondents are directed to file a short reply.

2. Mr. S.K.Ghosh, 1d. counsel, appearing for the applicants prays for passing an interim order restraining the respondents to take further action as per the call letter dated 4.12.95 for holding second written test as contained in annexure-C to the application. We have considered the submission of Mr. Ghosh and we are of the view that no interference with the said call letter called for; the applicants may attend the written test as per that letter without prejudice to their rights and contentions made in the instant application. Mr. Ghosh, however, prays for restraining the respondents from publishing the result of the said test. We have considered the submission and it is ordered that respondents are restrained from publishing the result of the said examination without leave of this Court.

3. The matter is adjourned to 7.5.96 for admission hearing.

MEMBER (J)


MEMBER (A)